

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-66(ND)/2017

In the matter of :

Lalit Khosla & Ors.

....PETITIONER

Vs.

SRS Banquets & Resorts Ltd & Ors.

.. RESPONDENT

SECTION :

Under Section 241 to 244

Order delivered on 13.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Rakesh Kumar, Advocate

For the Respondent/Corporate Debtor :-

ORDER

Learned Counsel for the petitioner is present and mentions this Petition which was earlier posted before this Tribunal on 12.4.2017 and during the proceedings, the following order was passed :

"At the request of the Ld. Counsel for the petitioner, a week's time is granted to take fresh notice to respondents No.1 to 4.

The matter at that time was posted for hearing on 20.4.2017. However, it is seen from the order dated 20.4.2017, the order reflects as 'Order Reserved'. It is

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now more than a period of six months has elapsed and this matter has been listed when there is no appearance of any Respondent. Further, the petition has been filed U/s. 241 & 242 of the Companies Act, 2013 and it is seen that service to respondents is not complete.

In the circumstances, the order which was stated to be reserved on 20.4.2017 by this Tribunal is re-opened keeping in consideration the principles of natural justice. The petitioner is directed to take fresh notice to the Respondents No.1 to 6. The petitioner in view of the affidavit of service filed earlier is also permitted to take other modes of service upon the respondents as per the NCLT Rules for which an application shall be filed within a period of one week before this Tribunal.

Post the matter on 17.11.2017. In the meanwhile, if the application for ~~other modes~~ of service is filed within a period of one week, the matter shall be listed for issuing necessary directions.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
13.10.2017